

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "A", MUMBAI
BEFORE SHRI OM PRAKASH KANT, ACCOUNTANT MEMBER
AND
SHRI RAJ KUMAR CHAUHAN, JUDICIAL MEMBER
ITA NO. 4583/MUM/2025 (A.Y: 2014-15)**

Lekhraj Jasraj Jain

45/12, 2nd floor, Rajkotwala Bldg, 1st
Carpenter Street, C. P. Tank Road,
Mumbai, Girgan SO,
Mumbai-400 004

PAN: AAEPJ3881C

ITO 19(2)(1),

**Matru Mandir, Tardeo, Grand
Road, Mumbai-400 007**

(Appellant)

(Respondent)

Assessee Represented by

**: Ms. Vanshika Agarwal, Ld.
AR**

Department Represented by

**: Shri Surendra Mohan, Ld.
DR**

Date of conclusion of Hearing

: 01.10.2025

Date of Pronouncement

: 15.10.2025

ORDER

PER RAJ KUMAR CHAUHAN (J.M.):

1. The appeal is filed by the appellant/assessee against the order of National Faceless Appeal Centre (NFAC), Delhi [referred as Ld. CIT(A)],



Mumbai dated 10.06.2025 passed u/s 250 of the Act for AY 2014-15 wherein the appeal of the assessee was dismissed.

2. At the outset, our attention was drawn towards letter dated 25.09.2025 wherein the assessee has requested to withdraw the appeal. The operative portion of the letter extracted as under:-

“The captioned appeal has been fixed for hearing on 01.10.2025 before your honours. In this regard, the appellant submits that:

The appellant had inadvertently filed two appeals against the order of Ld. CIT(A), NFAC u/s 250 of the Income Tax Act, 1961 ('the Act'), dated 10.06.2025, wherein the Ld. NFAC had upheld the assessment order u/s 143(3) r.w.s. 147 of the Act, dated 28.12.2017. The relevant details of the said appeals are as under:

<i>Appeal No.</i>	<i>Bench</i>	<i>Date of Filing</i>	<i>Case Status</i>
<i>ITA No. 4583/Mum/2025</i>	<i>'A' Bench</i>	<i>18.07.2025</i>	<i>Fixed for hearing on 14 October, 2025</i>
<i>ITA No. 4937/Mum/2025</i>	<i>'A' Bench</i>	<i>06.08.2025</i>	<i>Heard on 30th September, 2025</i>

The appellant humbly prays that as the appeal bearing ITA No. 4937/Mum/2025 has been heard by the Hon'ble 'A' Bench on 30.09.2025, the appellant be granted leave to withdraw the appeal bearing ITA No. 4583/Mum/2025.

For this act of kindness, the appellant shall be grateful.”



3. On the other hand, Ld. DR did not object to the said request of withdrawal.

4. Considering the contents of the letter as mentioned above, we allow the request of the assessee for withdrawing the present appeal.

5. In the result, the appeal filed by the assessee is **dismissed as withdrawn.**

Order pronounced in the open court on 15.10.2025

Sd/-

(OM PRAKASH KANT)
(ACCOUNTANT MEMBER)

Mumbai / Dated 15.10.2025
Dhananjay, Sr.PS

Sd/-

(RAJ KUMAR CHAUHAN)
(JUDICIAL MEMBER)

Copy of the Order forwarded to:

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai
5. Guard file.
//True Copy//

BY ORDER

(Asstt. Registrar)
ITAT, Mumbai